

less to the same age group, there is very little wastage in permanent appointments.

(e) No. Provision exists for counting a portion of the pay drawn in officiating appointments also for the purpose of pension subject to certain conditions.

(f) Does not arise.

Shrimati Sucheta Kripalani: May I know whether it is a fact that the Government's orders in respect of 80 per cent. confirmation of civilian employees have not been implemented by the ordnance factories?

Shri Raghuramaiah: The decision was only to confirm 40 per cent. of the strength on 1st April, 1952, in the case of ordnance employees.

Shri S. M. Banerjee: It was 40 per cent. in the case of industrial employees. and 80 per cent. in the case of non-industrial employees.

Shri Raghuramaiah: The information of my hon. friend is wrong. It is 40 per cent. in either case.

Shri S. M. Banerjee: May I know whether workers who have put in ten years service have been confirmed?

Shri Raghuramaiah: Whoever has become eligible for confirmation within the 40 per cent. permanent posts has been confirmed; whoever has not come within that has not been or is being confirmed.

Shri S. M. Banerjee: May I know the total number of employees confirmed in the industrial and non-industrial posts?

Shri Raghuramaiah: I have not got the information off hand.

WRITTEN ANSWERS TO QUESTIONS

Government Publications

*1807. **Shri Arjun Singh Bhadaurais:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that material published in Government publications

of periodicals is allowed to be reproduced by any newspaper or journal without permission or without any payment; and

(b) whether it is also a fact that some of the material published in Government journals is later on published in book form without any additional payment to the authors?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Except for certain types of material specified in Section 52 of the Copyright Act, 1957, the reproduction by non-Government agencies of material contained in Government publications requires the prior permission of Government. No payment is usually asked for the grant of such permission; but in special cases a nominal royalty is charged.

(b) Yes, Sir.

बनन प्रशिक्षण स्कूल

२६६७. श्री म० सा० द्विवेदी :
क्या इस्पात, खान और इंधन मंत्री यह बताने की कृपा करेंगे कि :

(क) कोयला खानों के विकास क लिये अपेक्षित प्राविधिक कर्मचारियों के प्रशिक्षण के लिये चार स्कूल कहाँ कहाँ खोले गये हैं;

(ख) प्रत्येक स्कूल में कितने प्रशिक्षितों को प्रशिक्षण दिया जायेगा; और

(ग) प्रशिक्षित कर्मचारियों को किस प्रकार का कार्य दिया जायेगा और उनके वेतन-क्रम क्या होंगे ।

इस्पात, खान और इंधन मंत्री (सरदार स्वर्ण सिंह): (क) से (ग). एक विवरण लोक-सभा पटल पर रखा जाता है । [देखिये पृ २६६८, अनुबंध संख्या १]

Monuments in Assam

2688. **Shri Bhagavati:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state the amount

spent by Government on the preservation and main tenance of each of the monuments in Assam (district-wise) during 1956-57 and 1957-58?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): A statement is laid on the Table of the Lok Sabha. [See Appendix VIII, annexure No. 2]

Monuments in Rajasthan

2689. Shri Onkar Lal: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the amount sanctioned regarding preservation of monuments of national importance in Rajasthan for the year 1958-59;

(b) whether the amount is separately earmarked for each of the monuments to be preserved; and

(c) if so, the details thereof?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) A provision of Rs. 2,73,000 has been made.

(b) Yes, Sir.

(c) The details are being collected and will in due course, be placed on the table of the House.

Next Census

2690. Shri N. R. Munisamy: Will the Minister of Home Affairs be pleased to state:

(a) when is the next census to be held and whether the necessary preliminary arrangements have been made;

(b) whether it is a fact that castes will not be mentioned at the time of enumeration; and

(c) if so, the reasons therefor?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) The next census of population is scheduled to

be held in 1961. Preliminary arrangements for the purpose are being made.

(b) and (c). In accordance with the policy of Government as stated by the Home Minister in the Rajya Sabha on 14th February, 1958 on the question of eradication of casteism, the castes would not be enumerated in the next census except in the case of Scheduled Castes and Scheduled Tribes or where it might be necessary for administrative reasons or to meet some statutory obligations.

National Calendar

2691. Shri N. R. Munisamy: Will the Minister of Home Affairs be pleased to state:

(a) whether any time-limit has been fixed for a complete change over to National Calendar; and

(b) if so, what is that date?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) No.

(b) Does not arise.

Rehabilitation Finance Administration

2692. Shri A. K. Gopalan: Will the Minister of Finance be pleased to state:

(a) the names of the Members of the Rehabilitation Finance Administration;

(b) the date of their appointments; and

(c) the number of meetings held in 1955, 1956, and 1957?

The Minister of Finance (Shri Morarji Desai): (a) and (b). A statement is laid on the Table of Lok Sabha. [See Appendix VIII, annexure No. 3]

(c) 10 during 1955.
10 during 1956.
7 during 1957.